

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. 1450/96

Date of decision: 18.12.96

Between:

M.P.Sudhakar
Sub Post Master,
Mulugu, Warangal Dt. ... Applicant

and

1. The Union of India rep. by
Chief Postmaster-General,
A.P.Circle, Hyderabad.
2. The Postmaster-General,
Hyderabad Region, Hyderabad.
3. The Supdt. of Post Offices,
Hanamkonda Dvn. Hanamkonda.
4. Sri K.Sampath,
LSG Postal Assistant,
P.O.Hanamkonda. ... Respondents

Mr. Y.Appala Raju ... Counsel for the applicant

Mr. N.R.Devaraj, SCGSC ... Counsel for the respondents

O R D E R

Oral Order (Per Hon'ble Mr. Justice M.G.Chaudhari, VC)

The applicant applied on 14.10.96 in pursuance of the notification dated 8.10.96 for the post of PRI (P). He was however not selected, but Respondent-4, K. Sampath has been selected. The applicant believes that he has not been selected because he was shown in the list of long-standing officials and the additional condition~~s~~ prescribed in the notification that such officers will not be considered for the said post. learned

~~(25)~~ The Standing Counsel for the respondents has obtained instructions from the respondents and after going through the Note received by him and which is shown to us, we are satisfied that despite the fact that the applicant was running the 44th year of age and had been at Hanamkonda for 20 years, ~~he has been~~ for other valid considered but for other —

[Signature]

✓ considerations he was not selected, and respondent-4 was found \bigcirc better suited to the job. We are satisfied that the non-selection of the applicant thus is not based on the alleged ground of his name having figured in the list of long-standing officers. That also becomes clear from the fact that despite that condition the applicant was considered. That, really speaking, negatives the sole contention urged by the applicant based on his belief. When \bigcirc suitability of a candidate is evaluated by the competent officer in charge of the selection it is not open to the Tribunal to interfere in the objective assessment made, unless on very exceptional grounds. No such ground exists in this case and we are satisfied that the reasons indicated by the Supdt. of Post Offices as to why R-4 was preferred to the applicant appear to us to be quite reasonable.

3. In view of the above reasons, we find no case made out for interference. The OA is accordingly rejected.

H. Rajendra Prasad
Member (Admve.)

M.G. Chaudhary
M.G. Chaudhary (J) 18.12
Vice Chairman

18th December, 1996

Deputy Registrar (J) CC.

VM

O.A.1450/96

To

1. The Chief Postmaster General,
Union of India, A.P.Circle, Hyderabad.
2. The Postmaster General,
Hyderabad Region, Hyderabad.
3. The Superintendent of Post Offices,
Hanamkonda Division, Hanamkonda.
4. One copy to Mr. Y.Appala Raju, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library CAT.Hyd.
7. One spare copy.

pvm

9/26/1997
I COURT

TYPED BY

CHECHED BY

COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 18-12-1996

~~ORDER~~ JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No. 1450/96

T.A.No. (W.P.)

Amitted and Interim Directions
Issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

p.v.m.

No order as to costs.

